

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
TA (IBC)- 05(PB)/2023

IN THE MATTER OF:

Bank of Maharashtra
v.
Sunita Bansal

.... Petitioner

.... Respondent

Order Under Rule 16 (d) of NCLT Rules, 2016

Order delivered on 26.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HEARING HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Not marked
For the Respondent :

ORDER

A Company Secretary appeared on behalf of the Applicant and seeks some more time for clearing the defects in the filing of the amended petition. He has gone to the Registry for rectification. In view of the above, at his request, list the matter on **10.05.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

26.04.2024
Lalit